

F. No. C-50/08/2018-Ad.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

New Delhi the 24th April, 2018

To,

The concerned Chief Commissioners/Director Generals in CBEC

**Subject: General Elections to the Legislative Assembly of Karnataka, 2018-
Expenditure Observers matter- Reg.**

Sir,

I am directed to say that Election Commission have exempted **Sh. Chaman Lal Dogra, IRS(C&CE):02 (R-17850), Sh. Abhinav Pancholi, IRS(C&CE):06 (R-16305), Sh. Bhim Singh, IRS(C&CE):02 (R-14820), Sh. S. Anil Kumar, IRS(C&CE):2000 (R-13554), Sh. C. S. Mishra, IRS(C&CE):02 (R-14709), Sh. Kumar Aseem Vaibhav, IRS(C&CE):08 (R-18644), Sh. V. Pandiraja, IRS(C&CE):08 (R-23431), Sh. Kundan Yadav, IRS(C&CE):07 (R-18676), Sh. Kailash Chandra Sharma, IRS(C&CE):02 (R-14799) and Sh. Dharmendra Pratap Singh, IRS(C&CE):06 (R-21155)** as Expenditure Observers in the aforesaid General Elections.

2. Exemption letters in respect of the aforesaid 10 IRS(IT) officers are being forwarded herewith with request to intimate the officers accordingly.

Yours faithfully,

A. K. Qasim

Encl. As above.

(A.K. Qasim)

Director, Ad. II A & B

Tel.No. 011-23093102

Copy to:

1. The Website Manager, CBEC with the request to upload this letter along-with enclosures at the official website of CBEC.
2. The Secretary, (Shri Rajan Jain, Under Secretary), Election Commission of India, New Delhi for information w.r.t. the Commission's letter referred above.

A. K. Qasim

(A.K. Qasim)

Director, Ad. II A & B